

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1994 and ending on the 30th April, 1995 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(iii) Committee on Public Undertakings

SHRI RAMESH CHENNITHALA

(Kottayam: I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1994 and ending on the 30th April, 1995."

MR. SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1994 and ending on the 30th April, 1995."

The motion was adopted

SHRI RAMESH CHENNITHALA :
beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May 1994 and ending on the 30th April, 1995 and do communicate to this House the names of the members so nominated by Rajya Sabha."

MR. SPEAKER : The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1994 and ending on the 30th April, 1995 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted

(iv) Committee on the Welfare of Scheduled Castes and Scheduled Tribes

KUMARI PADAMASREE
KUDUMULA (Nellore): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the

Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1994 and ending on the 30th April, 1995."

MR. SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1994 and ending on the 30th April, 1995."

KUMARI PADMASREE

KUDUMULA: I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1994 and ending on the 30th April, 1995 and do communicate to this House the names of the members so nominated by Rajya Sabha."

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1994 and ending on the 30th April, 1995 and do communicate to this House the

names of the members so nominated by Rajya Sabha."

12.56 hrs.

The motion was adopted

MATTERS UNDER RULE 377

(i) **Need to Open a New Division of Coal India Limited at Talcher in Orissa**

SHRI SRIBALLAV PANIGRAHI (Deogarh) One third of the total recoverable coal reserve in the country is there in Orissa alone. This State, therefore, holds out a great deal of hope for the country in Pwer sector. Considering this aspect, a subsidiary coal company under the Coal India Limited has been set up in Orissa recently with the objective to give a boost to and speedily expand the coal industry in the State. Out of the two major coal producing areas under the new company, it is Talcher which accounts for about Two-third of its production. There is also an ambitious programme in this area to be implemented in future, which would obviously require several timely measures like land acquisition and rehabilitation of land oustees, etc. To accomplish these tasks and to achieve the desired results, the presence of a Technical Director of Talcher is essential.

I, therefore, request the Central Government to take steps for opening of a Division at Talcher as early as possible.

(ii) **Need To Ensure Additional Financial Assistance to Himachal Pradesh**